

16-10-95

Hon'ble Mr. S. Das Gupta A.M.

Hon'ble Mr. T.L. Verma J.M.

None for the Applicant. on
last several occasions also, none
appeared on behalf of the Applicant.
It appears that the Applicant has
lost interest in the case. therefore
the case is dismissed in default.

B

TH
J.M.

W
A.M.

Restoration 2118/96

1W

as 473/95

or

mis-Restoration Application
OA 2118/96 filed on

15-10-96

OA was dismissed for
default on 16-10-96

submitted

30-10-96

Hon'ble Mr. S. Das Gupta, A.M.

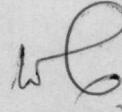
Hon'ble Mr. T.L. Verma, J.M.

MA No. 2118/96 has been filed by the applicant seeking restoration of the OA which was dismissed in default by the order dated 16-10-96.

2. We have noticed that this restoration application has been filed on 16-10-1996 i.e. precisely one year after the case was dismissed. The period for filing restoration is 30 days. There is no explanation given in the restoration application as to why this application has not been filed within time. Moreover, none responded for the applicant when the case was called out. In view of this the restoration application is dismissed. The records be consigned.

3. Sri Prashant Mathur is present on behalf of the respondents.


Member (J)


Member (A)

Dube/